

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 07
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

v.

M/s. International Recreation and Amusement Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 10.12.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the RP

Ms. Priyanka Anand, Adv. with Mr. Sanyam
Goel, PCS

ORDER

CA-2764(PB)/2019

No one has put in appearance in on behalf of applicant. This is an objection filed on behalf of financial creditor Sumitra Gupta & Ors. objecting to the approval of resolution plan. The application being CA-1225(PB)/2019 filed by RP for approval of resolution plan is coming up on 18.12.2019. This application shall be heard on 18.12.2019 along with CA-1225(PB)/2019. A copy be served to the RP within two days.

List on 18.12.2019.

- sd -

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

- sd -

(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)